

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 780
TO BE ANSWERED ON 23RD JULY, 2021**

INDEMNITY FOR INTERNATIONAL VACCINES

780. SHRI BALASHOWRY VALLABHANENI:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) the present status of the discussion with pharma companies like Pfizer, Moderna over giving them indemnity against the costs of compensation for adverse effects due to vaccination;
- (b) the demands put-forward by above companies and other global vaccine manufacturers before the Government and objections raised by the latter in this regard;
- (c) whether the domestic vaccine manufacturers are also demanding for indemnity against adverse effects of vaccination;
- (d) if so, the details thereof; and
- (e) whether the Government proposes to extend the same facility/protection to our domestic vaccine manufactures also, if so, the details thereof and steps taken in this regard?

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(DR. BHARATI PRAVIN PAWAR)**

(a) & (b): Government of India has constituted a team of officials on 11th June 2021 to deal with various issues related to procurement of COVID-19 vaccine from foreign manufacturers.

This team is in continuous dialogue with Pfizer, Moderna and Johnson & Johnson to discuss and address various issues including the issue of indemnity.

(c) & (d): No domestic manufacturer of Covid vaccine has demanded indemnity against adverse effects of vaccination.

(e): In view of reply at (c) and (d) above, question does not arise.